

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

ORIGINAL APPLICATION NO. 1006 OF 2006.

ALLAHABAD THIS THE 20TH DAY OF NOVEMBER 2006.

**HON'BLE MR. K. ELANGO, MEMBER-J
HON'BLE MR. M. JAYARAMAN, MEMBER-A**

Tejpal Singh s/o Jagisingh R/o Mohalla, Meerasarai, Post Office
and District Budaun Posted as Accountant Budaun, H.O.

.....Applicant

(By Advocate: Sri G.R.S. Pal)

Versus.

1. Union of India through the Secretary, Ministry of Communication, Department of Post Dak Bhawan Sansad Marg, New Delhi.
2. Supdt. Of Post Offices, Budaun Division, Budaun.
3. Sri. H.N Prasad DEO/O PGMID Lucknow.

.....Respondents

ORDER

By MR. M. JAYARAMAN, MEMBER-A

Even in the revised call, none appears for the applicant.

vide ~~the~~ memorandum dated 24.8.2005 issued ~~by~~ ^{under} Rule 14 of C.C.S (C.C.A) Rules 1965 has ~~not~~ ^{not} been completed. His prayer is to issue a suitable direction to the respondents to conclude the enquiry within ^a fixed time. In any case, there is no impugned order which could be a cause of action, ~~justified~~. The applicant has come before us only against a proposal to hold enquiry proceeding against him. ~~the~~

3. In the circumstances, we find ~~any~~ ^{no} substance in the Original Application. We dismiss the same as not maintainable. ~~the~~

No costs.

~~Manish~~
Member-A

~~K. Elango~~
Member-J

Manish/-